

Global warming turned 2022 into a 'chronicle of climate chaos'

This year likely to be fifth or sixth hottest year on record

LAURA MILLAN LOMBRANA
November 6

A CATASTROPHIC ACCELERATION in global warming unleashed "climate chaos" across the planet this year — a signal that the window to act is closing, the UN warned on Tuesday.

Global temperatures in 2022 are likely to end about 1.15C above the average in pre-industrial times, making it the fifth or sixth hottest year on record, according to the provisional State of the Global Climate Report 2022 produced by the UN's World Meteorological Organization. High heat levels in 2022 were particularly worrying as they happened under the second consecutive year of La Niña conditions, which tend to help keep temperatures low.

"The latest State of the Global Climate report is a chronicle of climate chaos," UN Secretary General António Guterres said in a statement as thousands of diplomats and leaders descended on Egypt for the opening session of the UN's annual climate summit, known as COP27. "Change is happening with catastrophic speed, devastating lives and livelihoods on every continent."

Concentrations of man-made greenhouse gas emissions responsible for warming the planet will continue to rise in the atmosphere this year after reaching record highs in 2021, the report said. Climate change has led to disasters from floods to heat and storms, causing thousands of deaths, forcing tens of thousands of people to migrate and throwing millions into acute food insecurity.

Pakistan PM offers to quit if implicated in Khan shooting



KAMRAN HAIDER
November 6

PAKISTAN'S PRIME MINISTER Shehbaz Sharif offered to resign if there was any evidence implicating him or his interior minister in the shooting which injured his immediate predecessor Imran Khan.

Sharif said in a press conference in Lahore Saturday that he would lose the right to continue as the nation's Prime Minister if any evidence against him is uncovered. Khan had blamed Sharif, Pakistan's interior minister Rana Sanaullah, and prominent generals for the shooting that left him with an injured leg on Thursday while leading a march toward the capital Islamabad to demand an early national election that isn't due until later next year.

"I request the Chief Justice of Pakistan to constitute a full court commission for the best interest of the nation, sake of justice, and to end this mess," said Sharif. "If the Supreme court remains quiet after this, then it will be a great damage to this country."

Meanwhile, the march will restart from Tuesday, Khan said in a media briefing on Sunday, adding that he will not be leading it.

The former prime minister also called for removing the accused in the shooting incident from their roles before the court commission starts the inquiry.

The government formed a panel of legal and constitutional experts to investigate the claims and will take action against Khan and his colleagues if those are not true, according to a statement from Sharif's office.

—BLOOMBERG



"People and communities everywhere must be protected from the immediate and ever-growing risks of the climate emergency," Guterres said. "We must answer the planet's distress signal with action — ambitious, credible climate action."

The UN is calling for government leaders meeting in Egypt's coastal resort town of Sharm el-Sheikh to agree to set up universal early warning systems within five years to help protect the planet's most vulnerable people from climate change-fueled extreme weather events.

The WMO's provisional report revealed that the melting of ice over land and seas around the world continued to accelerate in 2022, with the area covered by sea ice in Antarctica reaching a record low in February this year, almost 1 million

square kilometers (247 million acres) below the long-term mean. The Arctic, by contrast, saw a moderate summer for sea ice melt. In Switzerland, the total volume of glacier ice fell 6% this year following low snowfall in winter, dust coatings from Sahara sand storms and an exceptionally warm European summer. The country's volume of glacier ice has fallen more than a third since 2001.

The melting has led to sea levels reaching record highs this year, with an increase of 10 millimeters (0.4 inches) in the past two years alone. While that may not sound significant, it represents approximately 10% of the sea level rise recorded since satellite measurements began in 1993, indicating that process is accelerating, the WMO report said.

Drought in East Africa also

2015 to 2022 likely to be the eight warmest years on record: WMO

THE GLOBAL mean temperature in 2022 is estimated to be 1.15 degree Celsius above the pre-industrial (1850-1900) average, likely making the eight years from 2015 the warmest on record, the World Meteorological Organisation said in a report on Sunday.

The report titled 'WMO Provisional State of the Global Climate 2022' released at the 27th Conference of Parties to the UNFCCC on Sunday stated that the rate of sea level rise has doubled since 1993 and has risen by nearly 10 mm since January 2020 to a new record high this year.

The past two-and-a-half years account for 10% of the overall rise in sea level

since satellite measurements started nearly 30 years ago, the report stated.

The figures used in the provisional 2022 report are till the end of September this year. The final version will be issued next April.

"The global mean temperature so far in 2022 has been 1.15 degree Celsius above the 1850-1900 average. If the current anomaly continues to the end of the year, the analysis would place 2022 as either the fifth or sixth warmest year on record (from 1850), and in each case marginally warmer than 2021.

The eight years — 2015 to 2022 — are likely to be the eight warmest years on record," the report read.

— PTI

continued this year, with below-average rainfall for the fourth consecutive wet season, making it the longest dry streak in four decades. The effects of the drought combined with other shocks mean 18.4 million to 19.3 million people are facing acute food insecurity and more than 1.1 million people have been internally displaced in Somalia. Over 3.5 million refugees in the region have been affected

by major cuts in food assistance due to funding shortfalls and the global increase in food prices. Other parts of the planet have seen devastating rainfall. Record-breaking rain in July and August in Pakistan was made worse by climate change. The weeks-long event flooded a third of the country, caused at least 1,700 deaths, displaced about 7.9 million people and led to about \$30 billion in losses and damages. —BLOOMBERG

Sunak offers UK's allies cause for hope but Tory dangers linger

BLOOMBERG
November 6

WITHOUT LIZ TRUSS'S economic mess there would be no UK Prime Minister Rishi Sunak. But his inevitable focus on the cleanup job has left allies wondering how he'll handle international issues — and whether his pragmatist, pro-growth instincts can beat out the more extreme voices in his party.

There may be an early indication at United Nations talks on climate change next week in Egypt, and at the two-day Group of 20 meeting in Indonesia starting November 15 focused on boosting the global recovery from the pandemic.

Both are the type of geopolitical set-piece where real progress can be elusive, and almost certainly impossible if a world leader opts for a Trump-like stance. According to one diplomat, the world wants Sunak to revert to the steady, dependable, perhaps boring British diplomacy that predated the topsy-turvy Boris Johnson years and his ill-fated successor, Truss.

It's an approach that ought to suit Sunak, Britain's youngest prime minister in more than two centuries, who came to politics via a career in finance and an MBA from Stanford in California. But as always in his post-Brexit Conservative Party, much depends on the strength of resistance from Tory hardliners.

BAJAJ HOUSING FINANCE LIMITED
CORPORATE OFFICE: Cerebrum IT Park B2 Building 5th floor, Kalyani Nagar, Pune, Maharashtra 411014 / Branch Office: 2nd Floor, #203, Office No. 3A & 3B, Aditya Trade Centre, Above Passport Office, Ameerpet, Hyderabad, Telangana, India Pin Code : 500038.

Demand Notice Under Section 13 (2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

Undersigned being the Authorized officer of M/s Bajaj Housing Finance Limited, hereby gives the following notice to the Borrower(s)/Co-Borrower(s) who have failed to discharge their liability i.e. defaulted in the repayment of principal as well as the interest and other charges accrued there-on for Home loan(s)/Loan(s) against Property advanced to them by Bajaj Housing Finance Limited and as a consequence the loan(s) have become Non Performing Assets. Accordingly, notices were issued to them under Section 13 (2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and rules there-to, on their last known addresses, however the same have been returned un-served/undelivered, as such the Borrower(s)/Co-Borrower(s) are hereby intimated/informed by way of this publication notice to clear their outstanding dues under the loan facilities availed by them from time to time.

Loan Account No./Name of the Borrower(s)/Co-Borrower(s)/Guarantor(s) & Addresses	Address of the Secured/Mortgaged Immovable Asset / Property to be enforced	Demand Notice Date and Amount
Branch: HYDERABAD (LAN No. 4002177742817) 1. VARDHANA INDUSTRIES (Through its Proprietor/Authorised Signatory/Managing Director) (Borrower) At: SY NO 133 MBN REDDY ESTATE PLASSEY LANE OLD, BOWENPALLY, SECUNDERABAD HYDERABAD, - 500010	All that piece and parcel of the Non-agricultural Property described as: FLAT NO 607 6TH FLOOR, "MAHAVEER APARTMENTS" HAVING BUILT UP AREA ADMEASURING 1294 SQ. FT. TOGETHER WITH UNDIVIDED SHARE OF 29.50 SQUARE YARD PREMISES BEARING MUNICIPAL NO. 3-5- 796, KING KOTHI, HYDERABAD, TELANGANA-500001, East :- Open to sky, South:- Flat no. 608, North :- Open to sky, West :- Corridor	20th October 2022 Rs. 52,07,632/- (Rupees Fifty Two Lac Seven Thousand Six Hundred Thirty Two Only)
2. UMESH KUMAR (Co-Borrower) At: H. NO 3 5 796 FLAT NO. 607 MAHAVEER APARTMENT SHER GATE KING, KOTI, HIMAYATHNAGAR, HYDERABAD, 500029		
3. SHASHI SHARMA (Co-Borrower) At: H. NO 3 5 796 FLAT NO. 607 MAHAVEER APARTMENT SHER GATE KING, KOTI, HIMAYATHNAGAR, HYDERABAD, 500029		

This step is being taken for substituted service of notice. The above Borrowers and/or Co-Borrowers/Guarantors are advised that the payments of outstanding along with future interest within 60 days from the date of publication of this notice failing which (without prejudice to any other right remedy available with Bajaj Housing Finance Limited) further steps for taking possession of the Secured Assets/mortgaged property will be initiated as per the provisions of Sec. 13(4) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. The parties named above are also advised not to alienate, create third party interest in the above mentioned properties. On which Bajaj Housing Finance Limited has the charge.

Date: 07/11/2022 Place: HYDERABAD **Authorized Officer Bajaj Housing Finance Limited**

Guangzhou warns of Covid-spread risks as cases climb

CHINA'S SOUTHERN CITY of Guangzhou reported 1,325 local Covid-19 cases for Saturday, compared with 746 a day earlier, and officials warned of risks of community spread in some areas of the factory hub.

Most new infections were found in the Haizhu district of the Guangdong province capital, the municipal government said at a briefing on Sunday.

Some residents in middle-

and high-risk areas for Covid had violated movement restrictions, causing the virus to spread to nearby districts, officials said.

Earlier, residents in Haizhu district were asked to avoid leaving their homes until the end of Monday, unless for PCR tests or emergency medical treatment, according to measures announced by the local authorities. —BLOOMBERG

POWER GRID
Transmitting Power Transforming Lives

Extract of the Financial Results for the quarter and half year ended 30 September 2022 (₹ in Crore)

S. No.	Particulars	Standalone				Consolidated					
		Quarter ended		Half Year ended		Quarter ended		Half Year ended			
		30.09.2022	30.09.2021	30.09.2022	30.09.2021	30.09.2022	30.09.2021	30.09.2022	30.09.2021		
1	Total Income from Operations	11,190.42	10,472.00	22,207.30	20,757.38	42,335.87	11,349.44	10,514.74	22,517.98	20,906.35	42,697.90
2	Net Profit before Exceptional Items and Tax (including Regulatory Deferral Account Balances (net of tax))	4,033.73	3,887.29	8,301.88	8,162.15	16,045.31	4,059.72	3,968.30	8,390.98	8,346.31	16,289.31
3	Net Profit before Tax (after exceptional items) (including Regulatory Deferral Account Balances (net of tax))	4,033.73	3,887.29	8,301.88	11,331.73	19,804.82	4,059.72	3,968.30	8,390.98	11,360.28	19,609.64
4	Net Profit after Tax for the period	3,651.04	3,338.27	7,416.90	9,423.68	17,093.76	3,650.16	3,376.38	7,451.35	9,374.66	16,824.07
5	Total Comprehensive Income comprising net Profit after Tax and Other Comprehensive Income	3,794.81	3,444.76	7,495.95	9,735.90	17,384.69	3,794.09	3,482.87	7,530.63	9,686.89	17,115.21
6	Paid up Equity Share Capital (Face value of share: ₹10/- each)	6,975.45	6,975.45	6,975.45	6,975.45	6,975.45	6,975.45	6,975.45	6,975.45	6,975.45	6,975.45
7	Reserves (excluding Revaluation Reserve) as shown in the Balance sheet	75,102.59	70,246.65	75,102.59	70,246.65	69,176.12	75,232.83	70,599.35	75,232.83	70,599.35	69,271.68
8	Securities Premium Account	7,834.43	7,834.43	7,834.43	7,834.43	7,834.43	7,834.43	7,834.43	7,834.43	7,834.43	7,834.43
9	Net worth	82,078.04	77,222.10	82,078.04	77,222.10	76,151.57	82,208.28	77,574.80	82,208.28	77,574.80	76,247.13
10	Total Borrowings	130,575.96	135,012.05	130,575.96	135,012.05	134,665.27	130,575.96	135,012.05	130,575.96	135,012.05	134,665.27
11	Debt Equity Ratio	1.59	1.75	1.59	1.75	1.77	1.59	1.74	1.59	1.74	1.77
12	Earnings per equity share including movement in Regulatory Deferral Account Balances (Face value of ₹10/- each): Basic and Diluted (in ₹)	5.23	4.79	10.63	13.51	24.51	5.23	4.84	10.68	13.44	24.12
13	Earnings per equity share excluding movement in Regulatory Deferral Account Balances (Face value of ₹10/- each): Basic and Diluted (in ₹)	5.29	5.27	10.57	13.25	25.25	5.28	5.33	10.62	13.19	24.88
14	Bonds Redemption Reserve	4,962.70	6,525.26	4,962.70	6,525.26	5,532.80	4,962.70	6,525.26	4,962.70	6,525.26	5,532.80
15	Debt Service Coverage Ratio	2.18	1.12	2.06	1.58	1.61	2.21	1.13	2.09	1.57	1.61
16	Interest Service Coverage Ratio	4.22	4.28	4.44	4.66	4.61	4.29	4.46	4.53	4.83	4.70

Notes: 1. The above is an extract of the detailed format of quarter and half year ended Consolidated and Standalone Financial Results filed with the Stock Exchanges under Regulations 33 and 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the quarter and half year ended Consolidated and Standalone Financial Results is available on the Investor Relations section of our website https://www.powergrid.in and under Corporates Section of BSE Limited & National Stock Exchange of India Limited at https://www.bseindia.com and https://www.nseindia.com respectively.
2. Previous periods figures have been regrouped/rearranged wherever considered necessary.

Place: Gurugram Date: 05 November 2022

For and on behalf of POWER GRID CORPORATION OF INDIA LTD. Sd/-
G Ravisankar
Director (Finance)

POWER GRID CORPORATION OF INDIA LIMITED
(A Government of India Enterprise)
Registered Office: B-9, Qutab Institutional Area, Katwaria Sarai, New Delhi-110 016
Corporate Office: "Saudamini", Plot No. 2, Sector-29, Gurugram-122001, (Haryana)
CIN : L40101DL1989GOI038121

Important Notice: Members are requested to register/update their e-mail ID with company/Depository participants/company's registrar & Transfer Agent (KFINTech) which will be used for sending official document through e-mail in future.

Follow us on:
www.powergrid.in

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF KLING ENTERPRISES INDIA LIMITED
RELEVANT PARTICULARS

1. Name of Corporate Debtor	Kling Enterprises India Limited
2. Date of Incorporation of Corporate Debtor	05 April 2007
3. Authority Under Which Corporate Debtor Is Incorporated / Registered	ROC, Hyderabad
4. Corporate Identity No./Limited Liability Identification No. of corporate debtor	U67120TG2007PLC053474
5. Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Registered Office address :Door No: 6-3-787, Flat No: 1003, Royal Pavilion Apartments, Block-A, Ameerpet, Hyderabad -500016, Telangana.
6. Insolvency commencement date in respect of Corporate Debtor	04 November 2022 (NCLT, Hyderabad Bench passed order dated 27 October 2022, CP (IB) No. 102/HDB/2022 under Section 10 of IBC, 2016. Order uploaded on 04 November 2022)
7. Estimated date of closure of insolvency resolution process	03 May 2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Bathina Venka Reddy IBBI/PA-002/IPN00645/2018-2019/12032
9. Address and e-mail of the interim resolution professional, as registered with the Board	Sri Venkateswara Nilayam, Plot No. 10, 2nd Floor, Krishnapuram, Road No. 10, Banjara Hills, Hyderabad 500034, Telangana. bvrsc123@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Sri Venkateswara Nilayam, Plot No. 10, 2nd Floor, Krishnapuram, Road No. 10, Banjara Hills, Hyderabad 500034, Telangana. crip.kling@gmail.com
11. Last date for submission of claims	18 November 2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13. Names of Insolvency Professionals identified to act as Authorized Representatives of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: Corporate Debtor Address: Door No: 6-3-787, Flat No: 1003, Royal Pavilion Apartments, Block-A, Ameerpet, Hyderabad -500016, Telangana. IRP address: Sri Venkateswara Nilayam, Plot No. 10, 2nd Floor, Krishnapuram, Road No. 10, Banjara Hills, Hyderabad 500034, Telangana

Notice is hereby given that the Hon'ble National Company Law Tribunal, Hyderabad Bench has ordered the commencement of a Corporate Insolvency Resolution Process of the King Enterprises India Limited on 04 November 2022 (NCLT, Hyderabad Bench passed order dated 27 October 2022, CP (IB) No. 102/HDB/2022 under Section 10 of IBC, 2016. Order uploaded on 04 November 2022). The creditors of King Enterprises India Limited, are hereby called upon to submit their claims with proof on or before 18 November 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 07th November 2022 **Place: Hyderabad** **Bathina Venka Reddy**
Interim Resolution Professional
Reg. No. IBBI/PA-002/IPN00645/2018-2019/12032
AFA is Valid upto 27 October 2023

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR ABHIJEET TOLL ROAD (KARNATAKA) LIMITED
(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the Corporate Debtor along with PAN/CIN/LLP No.	Abhijeet Toll Road (Karnataka) Limited CIN: 45400WB2011PLC162615
2. Address of the registered office	FI-83, Sector-III Salt Lake City, Ground Floor, Kolkata Wb 700106 In
3. URL of website	As Per information available with the RP, CD does not have the website
4. Details of place where majority of fixed assets are located	Plot No. 46, forming part of Survey Nos. 332A, 334A and 338A, Village - Zaap, Taluka-Sudhagad, Sub-District - Pal, District - Raigadh, Maharashtra
5. Installed capacity of main products/ services	To Undertake Development, construction, operation and maintenance of a project pertaining to the construction of 2 lane 76.22 KM stretch road between Chikankanayakanahalli Tiptur-Hasan on State Highway-68 in the state of Karnataka under the 'Build-Operate-Transfer' (BOT) basis.
6. Quantity and value of main products/ services sold in last financial year	Company is not working from many years.
7. Number of employees/ workmen	Nil
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	The Last available financial statements with schedule of two years can be obtained by writing mail on mattaassociates@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Details can be sought by emailing to Resolution Professional at mattaassociates@gmail.com
10. Last date for receipt of expression of interest	15-11-2022
11. Date of issue of provisional list of prospective resolution applicants	22-11-2022
12. Last date for submission of objections to provisional list	24-11-2022
13. Process email id to submit EOI	mattaassociates@gmail.com

Date: 05.11.2022 **CA Anil Matta**
Place: New Delhi **Resolution Professional for Abhijeet Toll Road (Karnataka) Limited**
Registration No.: IBBI/PA-001/IP-P00223 /2017-18/10422
Add.: 308 RG Trade Tower, plot no B-7, Netaji Subhash Place, Pitampura-110034.

PUBLIC NOTICE

This notice is issued on behalf of Atomborg Technologies Pvt. Ltd., having its corporate office at Bus Stop, 247 Park, Lal Bahadur Shastri Rd, Gandhi Nagar, 13th Floor, Hindustan C, Mumbai - 400079 ("our client"). Our client is the registered proprietor of the copyright subsisting in the design of the Atomborg Resena Ceiling Fan bearing design registration no. 309694 in class 23-04, which is reproduced herein below ("Atomborg Resena Ceiling Fan"), which registration is valid and subsisting. By virtue of the same, our client has the exclusive right to use and/or reproduce the shape and configuration of the Atomborg Resena Ceiling Fan and use of any fraudulent or obvious imitation thereof, without our client's prior consent or license, would amount to piracy / infringement of our client's said registered design under the provisions of The Designs Act, 2000.

Registered design bearing no. 309694 in class 23-04

Photographs of Atomborg Resena Ceiling Fan

Considering our client's design of the Atomborg Resena Ceiling Fan with its unique features is new and original, the same has become extremely popular thereby acquiring tremendous goodwill and reputation. The Atomborg Resena Ceiling Fan is one of the largest selling fans of our client. In view of such popularity gained by our client's Atomborg Resena Ceiling Fan, it has come to our client's attention that several unscrupulous persons / dealers / firms / companies / manufacturers / traders / marketers, with an ulterior motive to earn wrongful gains and/or cheat and/or mislead consumers, are manufacturing and/or trading in and/or dealing in and/or selling fraudulent or obvious or slavish imitation of the shape, configuration, design resembling our client's Atomborg Resena Ceiling Fan thereby infringing / pirating our client's registered design of the Atomborg Resena Ceiling Fan bearing design registration no.309694 in class 23-04.

This is to notify and bring to the attention of all dealers, customers, consumers and public at large, to exercise caution in engaging with / purchasing from such unscrupulous persons / dealers / firms / companies / manufacturers / traders / marketers any such infringing goods. Any dealer / customer / consumer / firm / company doing so, shall do so at their own risk and peril.

If anyone is found to be unauthorisedly carrying on business and/or trading and/or dealing and/or selling fans which are a fraudulent or obvious or slavish imitation of the shape, configuration, design resembling our client's Atomborg Resena Ceiling Fan, then our client shall take appropriate legal action against such person/s, their proprietors, partners, servants, dealers, distributors, stockists and/or retailers, as it deems fit.

Dated this 07th day of November, 2022

For Atomborg Technologies Pvt. Ltd.
Through its Attorneys
Legal Partners
10th Floor, Office No. 106-107,
Jolly Maker Chambers-II,
225, Nariman Point, Mumbai - 400021,
Maharashtra, India.

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF **KLING ENTERPRISES INDIA LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	Kling Enterprises India Limited
2. Date of incorporation of corporate debtor	05 April 2007
3. Authority under which corporate debtor is incorporated / registered	ROC, Hyderabad
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U67120TG2007PLC053474
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office address : Door No: 6-3-787, Flat No: 1003, Royal Pavilion Apartments, Block-A, Ameerpet, Hyderabad -500016, Telangana.
6. Insolvency commencement date in respect of corporate debtor	04 November 2022 (NCLT, Hyderabad Bench passed order dated 27 October 2022, CP (IB) No. 102/HDB/2022 under Section 10 of IBC, 2016. Order uploaded on 04 November 2022)
7. Estimated date of closure of insolvency resolution process	03 May 2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Bathina Venka Reddy IBBI/IPA-002/IPN00645/2018-2019/12032
9. Address and e-mail of the interim resolution professional, as registered with the Board	Sri Venkateswara Nilayam, Plot No. 10, 2nd Floor, Krishnapuram, Road No.10, Banjara Hills, Hyderabad – 500034, Telangana bvrcs123@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Sri Venkateswara Nilayam, Plot No. 10, 2nd Floor, Krishnapuram, Road No.10, Banjara Hills, Hyderabad – 500034, Telangana cirp.kling@gmail.com
11. Last date for submission of claims	18 November 2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: Corporate Debtor Address: Door No: 6-3-787, Flat No: 1003, Royal Pavilion Apartments, Block-A, Ameerpet, Hyderabad -500016, Telangana. IRP address: Sri Venkateswara Nilayam, Plot No. 10, 2nd Floor, Krishnapuram, Road No.10, Banjara Hills, Hyderabad – 500034, Telangana

Notice is hereby given that the Hon'ble National Company Law Tribunal, Hyderabad Bench has ordered the commencement of a Corporate Insolvency Resolution Process of the Kling Enterprises India Limited on 04 November, 2022 (NCLT, Hyderabad Bench passed order



Bathina Venka Reddy

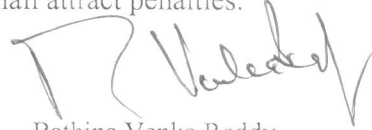
dated 27 October 2022, CP (IB) No. 102/HDB/2022 under Section 10 of IBC, 2016. Order uploaded on 04 November 2022).

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The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Bathina Venka Reddy

Interim Resolution Professional

Reg.No. IBBI/IPA-002/IPN00645/2018-2019/12032

AFA is Valid upto 27 October 2023.

Date: 07 November 2022

Place: Hyderabad

